

PROCESSING STATUS OF DRAFT SCHEMES as on June 18, 2021

I. Comments/NOC/Complaints report awaited from stock exchange(s):

Sr. No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
1	Scheme of Amalgamation of Fund-Flow Investment & Trading Company Limited and Jyotsana Investment Company Limited and Kallol Investment Limited and Subarna Plantation & Trading Company Limited	16-Feb-21	18-Feb-21	-	NOC awaited from Calcutta Stock Exchange.
2	Scheme of Amalgamation of Veeral Additives Private Limited with Vinati Organics Limited	19-Apr-21	20-Apr-21	-	NOC awaited from Exchange(s)
3	Scheme of Amalgamation of The Indian Steel & Wire Products Ltd with Tata Steel Long Products Limited	19-Apr-21	23-Apr-21	-	NOC & Complaints reports awaited from Exchange(s)
4	Composite scheme of arrangement between SPV Global Trading Limited and RML Metal Industries Limited and Rashtriya Metal Industries Limited	20-Jan-21	-	10-May-21	Clarification sought from Exchange
5	Scheme of Arrangement amongst National Peroxide Limited, Neperol Investments Limited and NPL Chemicals Limited	20-May-21	-	-	NOC & Complaints reports awaited from Exchange(s)
6	Nahar Industrial Enterprises Limited and their respective shareholders and creditors	19-May-21	-	-	NOC & Complaints reports awaited from Exchange(s)
7	Composite SOA between Digicontent Ltd, Next Mediaworks Ltd and HT Mobile Solutions Ltd with HT Media Ltd.	25-May-21	-	03-Jun-21	Clarification sought from Exchange
8	Composite Scheme of Arrangement for Demerger & Amalgamation amongst JHS Svendgaard Laboratories Ltd, JHS Svendgaard Retail Ventures Pvt Ltd & JHS Sevndgaard Brands Ltd	02-Jun-21	-	-	NOC & Complaints reports awaited from Exchange(s)

II. Under process at SEBI:

Sr. No	Applicant Name	Date of receipt of Draft Scheme	Last communication		Processing status
			Received by SEBI	Issued by SEBI	
1	Merger of Gokak Sugars Limited with Shree Renuka Sugars Limited	15-Apr-21	03-Jun-21	-	Under process
2	Scheme of Arrangement between Adani Ports and Special Economic Zone Limited and Brahmi Tracks Management Services Private Limited and Adani Tracks Management Services Private Limited and Sarguja Rail Corridor Private Limited	12-May-21	09-Jun-21	-	Under process
3	Scheme of Amalgamation between EPL Limited and Creative Stylo Packs Private Limited	19-Mar-21	21-May-21	-	Under process
4	Scheme of Arrangement between Genus Prime Infra Limited, Genus Power Infrastructure Limited, Star Vanijya Private Limited, Sansar Infrastructure Private Limited, Sunima Trading Private Limited, and Yajur Commodities Limited and their respective shareholders and creditors	07-Apr-21	14-Jun-21	-	Under process
5	Scheme of arrangement in the nature of amalgamation of Gopi Synthetics Private Limited, Aarnav Synthetics Private Limited, Aarnav Textile Mills Limited, Symbolic Finance and Investment Pvt Ltd, Ankush Motor and General Finance Company Pvt Ltd with Aarnav Fashions Limited	23-Mar-21	14-Jun-21	-	Under process
6	Composite Scheme of Arrangement between Bharti Airtel Limited, Nettle Infrastructure Investments Limited, Airtel Digital Limited, Telesonic Networks Limited & Airtel Limited	10-Jun-21	18-Jun-21	-	Under process
7	Scheme of Amalgamation of Tata Metaliks Limited with Tata Steel Long Products Limited	19-Apr-21	14-Jun-21	-	Under process
8	Scheme of Reduction of Share Capital of Imec Services Ltd	27-Nov-20	15-Jun-21	-	Under process

Last date of communication – As per SEBI Circular No. CFD/DIL3/CIR/2017/21 dated March 10, 2017, SEBI endeavors to provide its comments on the Draft Scheme to the stock exchanges within 30 days from the later of the following:

- (a) date of receipt of satisfactory reply on clarifications, if any sought from the listed entity by SEBI; or
- (b) date of receipt of opinion from Independent Chartered Accountant, if sought by SEBI; or
- (c) date of receipt of 'Observation Letter' or 'No-Objection' letter from the stock exchanges.
- (d) date of receipt of copy of in-principle approval for listing of equity shares of the company seeking exemption from Rule 19(2)(b) of Securities Contracts (Regulation) Rules, 1957 on designated stock exchange, in case the listed entity is listed solely on regional stock exchange.

In case the draft scheme of amalgamation has remained unattended or there is an inordinate delay, the company should not hesitate to write to the Chief General Manager, Shri Jeevan Sonparote (jeevans@sebi.gov.in) or Executive Director, Shri Amarjeet Singh (amarjeets@sebi.gov.in).